

# ACT No. VIII OF 1930.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 16th  
March, 1930.)

## An Act to amend certain enactments and to repeal certain other enactments.

WHEREAS it is expedient that certain amendments  
should be made in the enactments specified in the First  
Schedule;

AND WHEREAS it is also expedient that the enactments  
specified in the Second Schedule, which are spent or have  
otherwise become unnecessary, or have ceased to be in force  
otherwise than by expressed specific repeal, should be ex-  
pressly and specifically repealed;

It is hereby enacted as follows:—

1. This Act may be called the Repealing and Amending short title.  
Act, 1930.

2. The enactments specified in the First Schedule are Amendment of  
certain  
enactments.  
hereby amended to the extent and in the manner mentioned  
in the fourth column thereof.

3. The enactments specified in the Second Schedule are Repeal of  
certain  
enactments.  
hereby repealed to the extent mentioned in the fourth column  
thereof.

4. The repeal by this Act of any enactment shall not affect Savings.  
any Act or Regulation in which such enactment has been  
applied, incorporated or referred to; and this Act shall not  
affect the validity, invalidity, effect or consequences of any-  
thing already done or suffered, or any right, title, obligation  
or liability already acquired, accrued or incurred, or any  
remedy or proceeding in respect thereof, or any release or  
discharge of or from any debt, penalty, obligation, liability,  
claim or demand or any indemnity already granted, or the  
proof of any, past act or thing; nor shall this Act affect any  
principle

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Price 1 anna or 1½d.

principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE FIRST SCHEDULE.

AMENDMENTS.

(See section 2.)

Year.	No.	Short title.	Amendments.			
1	2	3	4			
1860	XLV	The Indian Penal Code.	In section 40, for the word "chapter" where it first occurs the word "chapters" shall be substituted.			
1865	XV	The First Marriage and Divorce Act, 1865.	In the Schedule, for the last two columns the following columns shall be substituted, namely:—			
			<table border="1"> <tr> <td style="writing-mode: vertical-rl; transform: rotate(180deg);">"Signatures of the contracting parties."</td> <td style="writing-mode: vertical-rl; transform: rotate(180deg);">Signatures of the fathers or guardians of contracting parties under twenty-one years of age.</td> <td style="writing-mode: vertical-rl; transform: rotate(180deg);">Signatures of two witnesses."</td> </tr> </table>	"Signatures of the contracting parties."	Signatures of the fathers or guardians of contracting parties under twenty-one years of age.	Signatures of two witnesses."
"Signatures of the contracting parties."	Signatures of the fathers or guardians of contracting parties under twenty-one years of age.	Signatures of two witnesses."				
1898	Bur. Act III.	The Burma Municipal Act, 1898.	In clause (i) of division (A) of sub-section (1) of section 46, for the word "with" the word "without" shall be substituted.			

## (The First Schedule.)

Year.	No.	Short title.	Amendments.
1	2	3	4
1899	II	The Indian Stamp Act, 1899.	In sub-clause (a) of clause (3) of section 2, for the words "respectively under the administration of the Lieutenant-Governors of Bihar and Orissa and the North-Western Provinces and the Chief Commissioner of Oudh" the words "under the administration of the Local Government of Bihar and Orissa" shall be substituted.
1903	XV	The Indian Extradition Act, 1903.	In the First Schedule, for the words "Indian State Forces" the words "Indian States Forces" shall be substituted.
1908	IX	The Indian Limitation Act, 1908.	In Article 43 of the First Schedule, for the words and figures "Indian Succession Act, 1865, section 320 or section 321, or under the Probate and Administration Act, 1881, section 139 or section 140" the words and figures "Indian Succession Act, 1925, section 360 or section 361" shall be substituted.  In Article 151 of the First Schedule, for the words "Madras and Bombay or the Chief Court of the Punjab or the Chief Court of Lower Burma" the words "Madras, Bombay, Lahore and Rangoon" shall be substituted.
1911	VIII	The Indian Army Act, 1911.	In sub-section (2) of section 113, at the end of clause (i) the word "and" shall be omitted, and at the end of clause (ii) the word "and" shall be added.
1911	XII	The Indian Factories Act, 1911.	In sub-section (1) of section 36, at the end of clause (c) the word "and" shall be omitted, and at the end of clause (d) the word "and" shall be added.
1915	XVI	The Benares Hindu University Act, 1915.	In sub-section (5) of section 17, and in sub-section (5) of section 18, after the word "remit" the word "them" shall be inserted.
1924	II	The Cantonments Act, 1924.	In sub-section (1) of section 95, after the words "any sum is due" the words "or is about to become due" shall be inserted.

(The First Schedule.)

Year.	No.	Short title.	Amendments.
1	2	3	4
1924	II	The Cantonments Act, 1924— <i>contd.</i>	<p>In section 150, for the word "Whoever" the words "Any person" shall be substituted.</p> <p>In section 156, for the word "their" the word "other" shall be substituted.</p> <p>In section 196, for the words "to an additional fine" the words "with an additional fine" shall be substituted.</p> <p>In section 197, for the word "making" the word "working" shall be substituted.</p> <p>In section 231, before the word "executed" the words "installed or" shall be inserted.</p>
1929	XI	The Bengal Pilot Service (Centralisation of Administration) Act, 1929.	In sub-section (1) of section 2, for the words "or the words" the words " , 'Lieutenant-Governor' or" shall be substituted.
1929	XIX	The Child Marriage Restraint Act, 1928.	In sub-section (1) of section 1, for the figures "1928" the figures "1929" shall be substituted.

THE SECOND SCHEDULE.

REPEALS.

(See section 3.)

Year.	No.	Short title.	Extent of Repeal.
1	2	3	4
1878	XI	The Indian Arms Act, 1878.	In the First Schedule, the entry relating to Regulation IX of 1874.
1879	VI	The Elephants' Preservation Act, 1879.	Section 2.
1882	XIX	The Punjab University Act, 1882.	In section 20, the words and figures "under section 18".

of 1930.]

*Repealing and Amending.*

*(The Second Schedule.)*

Year.	No.	Short title.	Extent of Repeal.
F	2	3	4
1888	II	The Petroleum (Customs-duty) Act, 1888.	So much as has not been repealed.
1908	IX	The Indian Limitation Act, 1908.	Sections 30 and 31 and the Second Schedule.
1920	V	The Provincial Insolvency Act, 1920.	In clause (a) of section 82, the words and figures "or section 8 of the Lower Burma Courts Act, 1900".
1920	XLIX	The Auxiliary Force Act, 1920.	In clause (c) of sub-section (2) of section 30, the words "and other persons who are not British subjects".
1923	XV	The Indian Income-tax (Amendment) Act, 1923.	Section 3.
1924	V	The Indian Penal Code (Amendment) Act, 1924.	The whole.
1926	XIX	The Indian Finance Act, 1926.	Section 6 and Schedules I and II.
1927	V	The Indian Finance Act, 1927.	Sub-section (3) of section 1, sections 2, 3, 6 and 7, and Schedules I and III.
1928	V	The Indian Finance Act, 1928.	The whole.
1928	XVIII	The Repealing and Amending Act, 1928.	Sections 3 and 4 and the Second Schedule.